

F. No. J-1/7/2021-CPU  
Government of India  
Ministry of Consumer Affairs, Food and Public Distribution  
Department of Consumer Affairs

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Krishi Bhavan, New Delhi  
Dated the 28<sup>th</sup> October, 2021

Vacancy Circular

**Subject: Selection for the posts of Member in the National Consumer Disputes Redressal Commission, New Delhi.**

1. The National Consumer Disputes Redressal Commission is an Appellate Authority established under the Consumer Protection Act, 2019 to hear various appeals under the Consumer Protection Act. It's headquarter is situated at New Delhi.
2. Applications are being invited for the following existing 3 vacancies:

| Post   | Date of Vacancy |
|--------|-----------------|
| Member | 17.06.2018      |
| Member | 27.11.2020      |
| Member | 10.05.2021      |

3. The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidate will be governed by the provisions of the Tribunal Reforms Act and the Tribunal (Conditions of Service) Rules, 2021.

4. The Search-Cum-Selection Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the said post shall scrutinise the applications with respect to suitability of application for the posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

5. Prescribed application form, the Tribunals Reforms Act, 2021 and the Tribunals (Conditions of Service) Rules, 2021 are also placed in the Department's website "www.consumeraffairs.nic.in" for easy reference.

6. Applications of eligible and willing individuals are requested through **online mode only** on URL: [jagograhakjago.gov.in/ncdrc](http://jagograhakjago.gov.in/ncdrc) by **30<sup>th</sup> November 2021**.

(a) **In case of serving Government officers and persons working in Central/State government undertakings/ Autonomous bodies, following documents may also be attached**

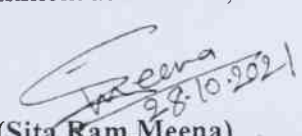
- (i) Copy of the online application form duly signed.
- (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II.
- (iii) Clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly attested by a Group A officer.
- (iv) Cadre clearance.

- (v) Integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III.
- (vi) Statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years.

(b) In case of retired officers, "No Inquiry Certificate' from the last employer.

A copy of the application submitted online, may be submitted through proper channel (wherever applicable) along with the documents indicated below at 6(a) and (b) to Shri Sita Ram Meena, Director (CPU), Department of Consumer Affairs, Room No. 456-A, Krishi Bhavan, New Delhi.

7. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
8. Any application received after due date without necessary Annexure as mentioned above will not be entertained. Applications which are incomplete or lacking in any details/documents as asked for and those received after the due date will be rejected summarily.
9. The Department of Consumer Affairs reserves the right to cancel the advertisement at any time without assigning any reasons.
10. In the event of selection of serving officials, they would have to resign/take voluntary retirement from the post being held at that time, before taking up an appointment as Member, NCDRC.

  
(Sita Ram Meena)

Director

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To

1. The Registrar General, Supreme Court of India with a request to kindly upload it on its website and give it wide publicity
2. The Registrar General of the High Courts with a request to kindly upload it on their websites and give it wide publicity
3. The Registrar, National Consumer Disputes Redressal Commission, New Delhi with a request to kindly upload it on its website and give it wide publicity
4. The Registrars, State Consumer Dispute Redressal Commissions of all the States/ UTs with a request to kindly upload it on their websites and give it wide publicity
5. The Secretaries in the Central Ministries/ Departments with a request to kindly upload it on their websites and give it wide publicity
6. The Chief Secretaries in all the States/ UTs with a request to kindly upload it on their websites and give it wide publicity
7. The Principal Secretaries dealing with Department of Consumer Affairs in all the States/ UTs with a request to kindly upload it on their websites and give it wide publicity